

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 228/2024 (SZ)
EARLIER O.A. NO. 778/2024 (PB)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
based on the news item appearing in
Bangalore Mirror Dt. 02.07.2024 titled
“*Encroachers eat into land meant for
afforestation*”

Versus

MOEF, Through Regional Office, Bangalore and Ors.

...Respondents

INDEX

S. No.	Particulars	Pages
1.	Report on behalf of Respondent No. 2	1-4
2.	<u>Annexure R-1</u> True Copy along with translated copy of letter dated 17.03.2022 by the Deputy Conservator of Forest, Gokak to the Executive Engineer, Karnataka Neeravari Nigam Ltd.	5-8
3.	<u>Annexure R-2</u> True Copy along with translated copy of letter dated 11.09.2025 addressed by the Deputy Conservator of Forest, Ghataprabha Division, Gokak, to the Deputy Commissioner, Belagavi District	9-16

Filed by



Date: 21.09.2025

**Darpan KM
Standing Counsel
State of Karnataka
K-6, Lower Ground Floor
Lajpat Nagar – 3, New Delhi – 110 024
darpan.advocate@gmail.com | +91 98991 25060**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 228/2024 (SZ)
EARLIER O.A. NO. 778/2024 (PB)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the news item appearing in Bangalore Mirror Dt. 02.07.2024 titled "***Encroachers eat into land meant for afforestation***"

Versus

MOEF, Through Regional Office, Bangalore and Ors. ... Respondents

REPORT ON BEHALF OF RESPONDENT NO. 2

MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application has been initiated *Suo Moto* based on a news article which states that land meant for compensatory afforestation has been encroached into, with respect to the proposed dam to be constructed over Markandeya River.
2. It is submitted that there is a Forest Clearance proposal with Proposal No. FP/KA/WATER/65437/2020 regarding drinking water supply project named GhattiBasavanna Drinking Water Supply Project, which involves



construction of Dam across the Markhandeya River & ancillary infrastructure.

3. So far, Stage-I clearance has not been given by Central Government. The answering department has hence not diverted any forest land in this project, as incorrectly and misleadingly mentioned in the news article dated 02.07.2024 published by *Bangalore Mirror*.
4. It is submitted that the Deputy Conservator of Forests, Ghatprabha Division, Gokak, has clearly stated in his letter dated 17.03.2022 that the suitability certificate is issued based on following conditions, for the land to be used for compensatory afforestation:
 - i. There should be no claims of any kind in these areas;
 - ii. There should be no encroachment in these areas. If there are any encroachments, only that areas which are exactly available in the area allocated to the department should be taken into consideration and if there are encroachments in the central part of the area, necessary steps should be taken to clear them/make them free from the encroachments and handover the full areas to the department;
 - iii. These areas should be submitted as KML files along with a soft copy;



- iv. Finally, a survey will be conducted around the areas to be allotted, and a boundary will be constructed by installing boundary stones.

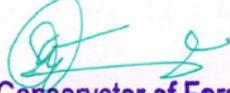
True Copy along with translated copy of letter dated 17.03.2022 by the Deputy Conservator of Forests, Ghataprabha Division Gokak to the Executive Engineer, Karnataka Neeravari Nigam Ltd. is annexed herewith as **Annexure R-1**.

5. As per Forest Conservation Act 1980, Compensatory Afforestation (CA) has to be carried out for any diversion of forest land. Forest Department Officials from Ghataprabha Division including Range Forest Officer, Assistant Conservator of Forests, and Deputy Conservator of Forests, have visited the CA land areas on 15.03.2022 and based on the vegetation, soil quality and the land parcels being adjacent to existing forest lands, the officials have given suitability certificates for the said land parcels.
6. Alongwith CA suitability certificates, Deputy Conservator of Forests, Gokak has clearly mentioned in letter dated 17.03.2022 about the conditions which have to be followed for handing over these areas to forest department as CA lands, and this letter clearly mentions that the land has to be free from any encroachment. Thus there is no violation of the provisions of the forest conservation Act, 1980 & The

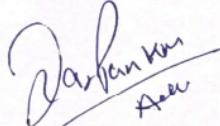


Environment Protection Act, 1986, as the matter is not yet finalized and no land has been allocated yet.

7. As the land which has been identified for Compensatory afforestation (CA) belongs to Revenue Department, the Forest Department has addressed a letter dated 11.09.2025 to clear the encroachment. True Copy of the letter dated 11.09.2025 addressed by the Deputy Conservator of Forest, Ghataprabha Division, Gokak, to the Deputy Commissioner, Belagavi District is annexed herewith as **Annexure R-2**.
8. The above information is hence placed on record for consideration of this Hon'ble Tribunal.


Assistant Conservator of Forests
Ramdurg Sub Division, Ramdurg.
Assistant Conservator of Forest
For Respondent No. 2

Filed by


Darpan KM
Standing Counsel
State of Karnataka

Date:21.09.2025



ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆ

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಘಟಪ್ರಭಾ ವಿಭಾಗ, ಗೋಕಾಕ.
ಬಸ್ ನಿಲ್ದಾಣದ ಎದುರಿಗೆ, ಗೋಕಾಕ-591307

Phone (Off.) 08332 225079

Email : dfogokak@gmail.com

ಕ್ರ.ಸಂ.ಬಿ2/ಭೂಮಿ/Suitability Certificate/2021-22

ದಿನಾಂಕ.17-03-2022.

1863

ಇವರಿಗೆ,

Executive Engineer,
KNNL, GRBCC,
Div No.3, Gokak.

ಮಾನ್ಯರೇ,

ವಿಷಯ : Diversion of 575.0749 ha. Of forest land for construction of Ghatti Basavanna Drinking Water Project in Gokak, Belaavi District – Submission of Proceedings of Dy. Commissioner, Belagavi District for issue of Revised Suitability Certificate – reg.

ಉಲ್ಲೇಖ : 1] ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂ.KNNL/GRBCC/Div,3/PB/2021-22/3079
ದಿನಾಂಕ.14-03-2022.
2] ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂ.KNNL/GRBCC-3/Gatti Basavanna Dam/
2021-22/3100 ದಿನಾಂಕ.16-03-2022.

ಈ ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಗೋಕಾಕ ವಿಭಾಗದ ಅಧಿಕಾರಿಗಳ ವಲಯದ ಸರ್ವೆ ನಂ.993 (13ಎ-18ಬಿ) ತೇಲಸಂಗ ಗ್ರಾಮದ 13.1ಎ ಗುಂಟೆ ಕ್ಷೇತ್ರ ಕೈಬಿಟ್ಟು ಉಳಿದ ಕ್ಷೇತ್ರಗಳಿಗೆ Suitability Certificate ನೀಡುವಂತೆ ಕೋರಿಕೊಂಡಿರುತ್ತೀರಿ.

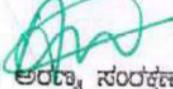
ಅದರಂತೆ ವಲಯ ಅರಣ್ಯ ಅಧಿಕಾರಿ, ಗೋಕಾಕ, ಸವದತ್ತಿ, ಅಧಿಕಾರಿ ಇವರು ದಿನಾಂಕ.16-03-2022ರಡಿ ಈ ಕಚೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಅದರಂತೆ ಘಟ್ಟ ಬಸವಣ್ಣ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆಗಾಗಿ ನೀಡಲಾಗುವ ಅರಣ್ಯ ಪ್ರದೇಶದ ಬದಲಿಗೆ ಪರಿಹಾರಾತ್ಮಕ ನೆಡುತೋಪು ಬೆಳೆಸಲು ಗುರುತಿಸಲಾಗಿರುವ ಅರಣ್ಯೇತರ ಪ್ರದೇಶಗಳ Suitability Certificateನ್ನು ಈ ಕೆಳಗಿನ ಶರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು, ತಯಾರಿಸಿ ಈ ಪತ್ರಕ್ಕೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿದೆ.

- 1) ಈ ಪ್ರದೇಶಗಳಲ್ಲಿ ಯಾವುದೇ ತರನಾದ ಹಕ್ಕು ಸಾಧಿಸುವ ಪ್ರಸ್ತಾವನೆಗಳು ಶಿಲ್ಪು ಇರಬಾರದು.
- 2) ಈ ಪ್ರದೇಶಗಳಲ್ಲಿ ಯಾವುದೇ ತರನಾದ ಅತಿಕ್ರಮಣಗಳು ಇರಬಾರದು. ಒಂದು ವೇಳೆ ಅತಿಕ್ರಮಣಗಳು ಇದ್ದಲ್ಲಿ ಅಂತಹ ಕ್ಷೇತ್ರವನ್ನು ಇಲಾಖೆಗೆ ಹಂಚಿಕೆ ಮಾಡುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಕಳೆದು ನಿಖರವಾಗಿ ಲಭ್ಯವಾಗುವ ಕ್ಷೇತ್ರಗಳಿಗೆ ಮಾತ್ರ ಹಂಚಿಕೆ ಆದೇಶ ತೆಗೆದುಕೊಳ್ಳುವುದು ಹಾಗೂ ಪ್ರದೇಶದ ಮಧ್ಯ ಭಾಗದಲ್ಲಿ ಅತಿಕ್ರಮಣಗಳು ಇದ್ದಲ್ಲಿ ಅಂತಹವುಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ / ಅತಿಕ್ರಮಣ ಮುಕ್ತಗೊಳಿಸಿ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಪ್ರದೇಶಗಳನ್ನು ಮಾತ್ರ ಇಲಾಖೆಗೆ ನೀಡಲು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

(2)

- 3) ಈ ಪ್ರದೇಶಗಳು ಕೆ.ಎಂ.ಎಲ್. ಪೈಲ್ ಮಾಡಿ ಸಾಫ್ಟ್ ಪ್ರತಿಯೊಂದಿಗೆ ಸಲ್ಲಿಸುವುದು.
- 4) ಅಂತಿಮವಾಗಿ ಹಂಚಿಕೆ ಮಾಡಲಾಗುವ ಪ್ರದೇಶಗಳ ಸುತ್ತಲೂ ಸರ್ವೆ ಮಾಡಿ ಬಂದ ಕಲ್ಲುಗಳನ್ನು ಅಳವಡಿಸಿ ಬಾಂಡರಿ ನಿರ್ಮಿಸಿ ಕೊಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


 ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
 ಕ/ಅ/ಘಟ ಪ್ರಭಾ ವಿಭಾಗ, ಗೋಕಾಕ.

- ಪ್ರತಿಯನ್ನು ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ರಾಯಬಾಗ ಉಪ ವಿಭಾಗ, ರಾಯಬಾಗ ಇವರಿಗೆ ಮಾಹಿತಿ ಹಾಗೂ ಮುಂದಿನ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
- ಪ್ರತಿಯನ್ನು ವಲಯ ಅರಣ್ಯ ಅಧಿಕಾರಿ, ಅಥಣಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಿದೆ.

ರವಾನೀತಿಲಾಗಿದೆ

ತಿನಾಂಕ 19/3/22

Translated Copy of Annexure R-1

Karnataka Forest Department
Deputy Conservator of Forest Office, Ghattaprabha Division, Gokak
Opposite to Bus Stand, Gokak – 591307.

Phone (Off.) 08332 225079

Email: dfogokak@gmail.com

Sl. No. B2/Bhumi/Suitability Certificate/2021-22/1863

Date: 17.03.2022

To,
Executive Engineer,
KNNL, GRBCC,
Div No.3, Gokak.

Respected,

Subject: Diversion of 575.0749 ha. Of forest land for construction of Ghatta Basavanna Drinking Water Project in Gokak, Belagavi District – Submission of proceedings of Dy. Commissioner, Belagavi District for issue of Revised Suitability Certificate – reg.

Ref: 1. Your Office letter No. KNNL/GRBCC/Div.3/PB/2021-22/3079 dated 11.03.2022.
2. Your Office letter No. KNNL/GRBCC-3/Gatta Basavanna Dam/ 2021-22/3100 dated 16.03.2022.

With respect to the above subject and references, Sy.No.993 (13A – 15B) of Athani Zone of Gokak Division, Telasanga Village, measuring to an extent of 13 Acres 1 Gunta has been left out and Suitability Certificate has been issued for remaining area.

Accordingly, the Zonal Forest Officer, Gokak, Savadathi, Athani has furnished report to this office on 16.03.2022 and subsequently a Suitability Certificate has been prepared for the non – forest areas which are identified for the cultivation of compensatory plantations in place of the forest areas provided for Ghatta Basavanna Drinking Water

Project, subject to following conditions and has been annexed along with this letter:

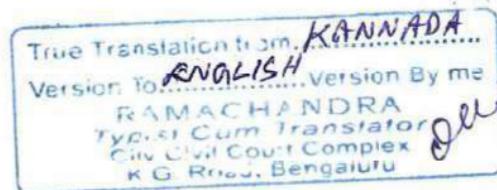
1. They should be no claims of any kind in these areas.
2. There should be no encroachment in these areas. If there are any encroachments, only that areas which are exactly available in the area allocated to the department should be taken into consideration and if there are encroachments in the central part of the area, necessary steps should be taken to clear them/make them free from the encroachments and handover the full areas to the department.
3. These areas should be submitted as KML files along with a soft copy.
4. Finally, a survey will be conducted around the areas to be allotted, and a boundary will be constructed by installing boundary stones.

Yours Faithfully

Sd/-

Deputy Conservator of Forest
Ghattaprabha Division, Gokak

- A copy has been sent to the Assistant Conservator of Forest, Raibhag Sub – Division, Raibhag for information and further necessary action.
- A copy has been sent to the Zonal Forest Officer, Athani for information.



Annexure R-2

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

Government of Karnataka

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ,
ಘಟಪ್ರಭಾ ವಿಭಾಗ, ಗೋಕಾಕ.
ಬಸ್ ನಿಲ್ದಾಣದ ಎದುರಿಗೆ,
ಗೋಕಾಕ-591307

Office of The Deputy Conservator of
Forests, Ghataprabha Division, Gokak.
Opposite to Bus Stand, Gokak-591307
Email : dcfgokak@gmail.com
Phone:08332-225079

ಕ್ರ.ಸಂ:ಬಿ2/ಭೂಮಿ/ಅಸಂ/ಘಟಪ್ರಭಾನೀಯೋ/2025-26

ದಿನಾಂಕ: 11-09-2024

ಇವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, ಬೆಳಗಾವಿ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಳಗಾವಿ ಜಿಲ್ಲೆಯ ಗೋಕಾಕ ತಾಲೂಕಿನ ಘಟ್ಟ ಬಸವಣ್ಣ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆಗೆ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ-1980 ರ ರಡಿಯಲ್ಲಿ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರ (Non-Forest CA) ಪ್ರದೇಶದಲ್ಲಿ ಅತಿಕ್ರಮಣವಾಗಿರುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:** 1)ತಮ್ಮ ಘನ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ 08-03-2022 ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿ.
2)ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕನೀನಿನಿ, ಜಿಆರ್‌ಬಿಸಿಸಿ ವಿಭಾಗ-3, ಗೋಕಾಕ ರವರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:KNNL/GRBCC/Div-3/PB/2021-22/3079 ದಿನಾಂಕ: 14-03-2022 ಮತ್ತು ಪತ್ರ ಸಂಖ್ಯೆ: KNNL/GRBCC-3/Gatti Basavanna Dam/2021-22/3100 ದಿನಾಂಕ: 16-03-2022
3)ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಬಿ2/ಭೂಮಿ/Suitability Certificate/2021-22/1863 ದಿನಾಂಕ: 17-03-2022.
4)Assistant Inspector General of Forests, Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) ರವರ ಪತ್ರ ದಿನಾಂಕ:10-06-2024.
5)ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಸ್ವಯಂ ಪ್ರೇರಿತ (suo-motu) Original Application No.778/2024(SZ)
6) Government Order No.LAW25 VHC 2025, Bengaluru, Dated:25-04-2025.
7)ಈ ಕಚೇರಿ ಪತ್ರ ಸಂ:ಬಿ2/ಭೂಮಿ/ಅಸಂ/ಘಟಪ್ರಭಾನೀಯೋ/2024-25. ದಿನಾಂಕ:06-08-2024.
8)ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ ರಾಮದುರ್ಗ ಉಪ ವಿಭಾಗ, ರಾಮದುರ್ಗ ರವರ ಕಚೇರಿ ಪತ್ರ.ಸಂ.ಸಅಸಂ/ರಾದು/ಉವಿಭಾ/ಎನ್.ಜಿ.ಟಿ. ಕೋರ್ಟ್/228/2024/2025-26.ದಿನಾಂಕ:10-09-2025.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಘಟ್ಟ ಬಸವಣ್ಣ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅನುಷ್ಠಾನಕ್ಕೆ ಗೋಕಾಕ ಮತ್ತು ಬೆಳಗಾವಿ ವಿಭಾಗ ಸೇರಿದಂತೆ ಒಟ್ಟು 575.0749 ಹೆ ಅರಣ್ಯ ಪ್ರದೇಶವನ್ನು ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಅರಣ್ಯ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ-1980 ರಡಿ ಇ-ಪರಿವೇಶ ತಂತ್ರಾಂಶದಲ್ಲಿ ಪ್ರಸ್ತಾವನೆ ಸಂಖ್ಯೆ: FP/KA/WATER/65437/2020 ರಂತೆ

ಉಪಯೋಗಿ ಸಂಸ್ಥೆ ರವರು (ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕನೀನಿನಿ, ಜಿಆರ್‌ಬಿಸಿಸಿ ವಿಭಾಗ ಸಂಖ್ಯೆ-3, ಗೋಕಾಕ) ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ತಮ್ಮ ಘನ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ 08-03-2022 ರಂದು ಸದರಿ ಯೋಜನೆಗೆ ನೀಡಲಿರುವ ಅರಣ್ಯ ಪ್ರದೇಶಕ್ಕೆ ಬದಲಾಗಿ ಪರಿಹಾರಾತ್ಮಕ ನೆಡತೋಪು ನಿರ್ಮಿಸಲು ಅರಣ್ಯೇತರ ಪ್ರದೇಶವಾಗಿ ಘಟಪ್ರಭಾ ಅರಣ್ಯ ವಿಭಾಗ, ಗೋಕಾಕ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಗೋಕಾಕ, ಸವದತ್ತಿ ಮತ್ತು ಅಥಣಿ ತಾಲೂಕಿನ ಒಟ್ಟು 1716-10 (ಎ-ಗು) ಕಂದಾಯ ಜಮೀನುಗಳನ್ನು ಗುರುತಿಸಿ ನೀಡಲು ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನಿಸಲಾಯಿತು.

ಅದರಂತೆ, ಉಲ್ಲೇಖ (2) ರಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕನೀನಿನಿ, ಜಿಆರ್‌ಬಿಸಿಸಿ ವಿಭಾಗ ಸಂಖ್ಯೆ-3, ಗೋಕಾಕ ರವರು ದಿನಾಂಕ 08-03-2022 ರ ಸಭಾ ನಡವಳಿಯಲ್ಲಿನ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರಕ್ಕೆ Suitability Certificate ನೀಡುವಂತೆ ಈ ಕಛೇರಿಗೆ ಕೋರಿರುತ್ತಾರೆ.

ಉಲ್ಲೇಖ (3) ರಂತೆ, ಈ ಕಛೇರಿಯಿಂದ ಸದರಿ ಅರಣ್ಯೇತರ ಪ್ರದೇಶವು ಯಾವುದೇ ಹಕ್ಕು ಸಾಧಿಸುವ ಪ್ರಸ್ತಾವನೆಗಳ ಶಿಲ್ಕು ಇರಬಾರದು, ಸದರಿ ಪ್ರದೇಶವು ಅತಿಕ್ರಮಣ ರಹಿತವಾಗಿರಬೇಕು ಹಾಗೂ ಒಂದು ವೇಳೆ ಅತಿಕ್ರಮಣಗಳು ಇದ್ದಲ್ಲಿ ಅಂತಹ ಕ್ಷೇತ್ರವನ್ನು ಇಲಾಖೆಗೆ ಹಂಚಿಕೆ ಮಾಡುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಕಳೆದು ನಿಖರವಾಗಿ ಅತಿಕ್ರಮಣ ರಹಿತವಾಗಿ ಲಭ್ಯವಾಗುವ ಕ್ಷೇತ್ರಗಳಿಗೆ ಮಾತ್ರ ಹಂಚಿಕೆ ಆದೇಶವನ್ನು ತೆಗೆದುಕೊಳ್ಳುವುದು ಎಂಬ ಶರತ್ತಿಗೆ ಒಳಪಟ್ಟು Suitability Certificate ನೀಡಿದ್ದು ಇರುತ್ತದೆ.

ಉಲ್ಲೇಖ (4) ರಂತೆ, Assistant Inspector General of Forests, Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) ರವರು ಸದರಿ ಅರಣ್ಯೇತರ ಪ್ರದೇಶದಲ್ಲಿ ಅತಿಕ್ರಮಣಗಳಿದ್ದು, ನಿವ್ವಳ ಅತಿಕ್ರಮಣವಾದ ಪ್ರದೇಶದ ಮಾಹಿತಿಯನ್ನು ನೀಡಲು ಉಪಯೋಗಿ ಸಂಸ್ಥೆಯವರಿಗೆ ಸೂಚಿಸಿದ್ದು ಇರುತ್ತದೆ.

ಉಲ್ಲೇಖ (5) ರಡಿ ದಿನಾಂಕ 02-07-2024 ರ 'ದಿ ಬೆಂಗಳೂರು ಮೀರರ್' ದಿನಪತ್ರಿಕೆಯ ವರದಿಯನ್ನಾಧರಿಸಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಸ್ವಯಂ ಪ್ರೇರಿತವಾಗಿ ಘಟ್ಟಿ ಬಸವಣ್ಣ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅನುಷ್ಠಾನಕ್ಕೆ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ-1980 ರಡಿ ಗುರಿತಿಸಲಾದ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರ ಪ್ರದೇಶದಲ್ಲಿ ಒತ್ತುವರಿಯಾಗಿರುವ ಜಮೀನನ್ನು ಶಿಫಾರಸ್ಸು ಮಾಡಿರುವ ಕುರಿತು ಕೇಂದ್ರ ಪರಿಸರ, ಅರಣ್ಯ & ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಚಿವಾಲಯ, ಪ್ರಧಾನ ಮುಖ್ಯ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, (ಅರಣ್ಯ ಪಡೆ ಮುಖ್ಯಸ್ಥರು) ಕರ್ನಾಟಕ ಹಾಗೂ ಮುಖ್ಯ ವನ್ಯಜೀವಿ ಪರಿಪಾಲಕರು, ಕರ್ನಾಟಕ ರವರುಗಳನ್ನು ಪ್ರತಿವಾದಿಯನ್ನಾಗಿಸಿ ನೋಟಿಸು ನೀಡಲಾಗಿರುತ್ತದೆ. ಮುಂದುವರೆದು ಪ್ರಕರಣದ ವಿಚಾರಣೆಯನ್ನು ದಕ್ಷಿಣ ವಲಯ ಪೀಠ, ಚೆನ್ನೈಗೆ ವರ್ಗಾಹಿಸಿ, ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿದೆ. ಮುಂದಿನ ವಿಚಾರಣೆಯನ್ನು ದಿನಾಂಕ 23-09-2025 ಕ್ಕೆ ನಿಗದಿಪಡಿಸಿದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(6)ರಂತೆ ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ ರಾಮದುರ್ಗ ಉಪ ವಿಭಾಗ, ರಾಮದುರ್ಗ ಇವರನ್ನು ವ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಯಾಗಿ ಆದೇಶವಾಗಿದ್ದು, ಸದರಿಯವರು ಈ ಪ್ರಕರಣದ ಕುರಿತು ಅಧಿಕೃತ ನ್ಯಾಯವಾದಿಯವರ ಸಂಪರ್ಕದಲ್ಲಿದ್ದು ವರದಿ ಹಾಗೂ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಸದರಿಯವರು ಉಲ್ಲೇಖ(8)ರಲ್ಲಿ ಗುರಿತಿಸಲಾದ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರ ಪ್ರದೇಶದಲ್ಲಿ ಒತ್ತುವರಿಯಾಗಿರುವ ಜಮೀನನ್ನು ತೆರವುಗೊಳಿಸಲು ಜಲ್ಲಾ ಆಡಳಿತ ವತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮದ ಕುರಿತು ಮಾಹಿತಿ ನೀಡುವಂತೆ ಅಧಿಕೃತ ನ್ಯಾಯವಾದಿಗಳ ಸಲಹೆಯ ಮೇರೆಗೆ ಮಾಹಿತಿ ನೀಡಲು ಈ ಕಛೇರಿಗೆ ಕೋರಿಕೊಂಡಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು ಉಲ್ಲೇಖ(7)ರಲ್ಲಿ ಈ ಹಿಂದೆ ಫುಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಗುರುತಿಸಲಾದ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರ ಪ್ರದೇಶದಲ್ಲಿ ಒತ್ತುವರಿಯಾಗಿರುವ ಕಂದಾಯ ಜಮೀನುಗಳನ್ನು ಮೋಜಣಿ ಮಾಡಿ, ಸಕ್ಷೆ ಜೊತೆಗೆ ಲಭ್ಯವಿರುವ (ಅತಿಕ್ರಮಣರಹಿತ) ನಿವ್ವಳ ಕ್ಷೇತ್ರದ ಮಾಹಿತಿ ನೀಡಲು ಸಂಬಂಧಿಸಿದವರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಲು ತಮ್ಮಲ್ಲಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ವಿನಂತಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ತಮ್ಮ ಕಚೇರಿಯಿಂದ ಈ ಕುರಿತು ಯಾವುದೇ ಮಾಹಿತಿ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಈ ಕುರಿತು ನ್ಯಾಯಾಲಯಕ್ಕೆ ಮಾಹಿತಿ ಸಲ್ಲಿಸಬೇಕಾಗಿರುವುದರಿಂದ, ಗುರುತಿಸಲಾದ ಪರಿಹಾರಾತ್ಮಕ ಅರಣ್ಯೇತರ ಪ್ರದೇಶದಲ್ಲಿ ಒತ್ತುವರಿಯಾಗಿರುವ ಕಂದಾಯ ಜಮೀನುಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಈ ಮೂಲಕ ವಿನಂತಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ
ಘಟಪ್ರಭಾ ವಿಭಾಗ, ಗೋಕಾಕ

- ಪ್ರತಿಯನ್ನು ಮಾನ್ಯ ಮುಖ್ಯ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಬೆಳಗಾವಿ ವೃತ್ತ, ಬೆಳಗಾವಿ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.
- ಪ್ರತಿಯನ್ನು ಉಪಯೋಗಿ ಸಂಸ್ಥೆ- ಕಾರ್ಯ ನಿರ್ವಹಣಾ ಅಭಿಯಂತರರು, ಕನೀನಿನಿ, ಜಿಆರ್‌ಬಿಸಿಸಿ ವಿಭಾಗ-3, ಗೋಕಾಕ ರವರಿಗೆ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
- ಪ್ರತಿಯನ್ನು ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ರಾಮದುರ್ಗ ಮತ್ತು ರಾಯಬಾಗ ರವರುಗಳಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಿದೆ.

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
ಘಟಪ್ರಭಾ ವಿಭಾಗ, ಗೋಕಾಕ.

Translated Copy of Annexure R-2

Government of Karnataka

Office of the Deputy Conservator of
Forests, Ghataprabha Division, Gokak.
Opposite to Bus Stand, Gokak – 591307.
Email : dcfgokak@gmail.com
Phone: 08332-225079

Sl.No.:B2/Bhoomi/Ghabakuniyu/2025-26

Date:11.09.2024

To,
The Deputy Commissioner,
Belagavi District,
District.

Respected,

Subject: Regarding the encroachment of non – forest areas by the Ghatta Basavanna Drinking Water Project in Gokak Taluk, Belagavi District.

Ref: 1.Proceedings of the meeting held on 08.03.2022 under your esteemed Chairmanship.
2.Letter bearing No. KNNL/GRBCC/Div-3/PB/2021-22/3079 dated 14.03.2022 and Letter bearing No. KNNL/GRBCC-3/Gatti Basavanna Dam/2021-22/1863 dated 17.03.2022 by the Executive Engineer, Kanini, GRBCC Division – 3.
3.This Office letter bearing No. B2/Bhoomi/Suitability Certificate/2021-22/1863 dated 17.03.2022.
4.Assistant Inspector General of Forests, Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) letter dated 10.06.2024.

5. Suo - motto Original Application No.778/2024 (SZ) of the Hon'ble National Green Tribunal.
6. Government Order No. LAW25 VHC 2025, Bengaluru dated 25.04.2025.
7. This office letter bearing No. B2/Bhoomi/Asum/Ghabakuniyu/2024-25 dated: 10.09.2025.

In connection with the above subject, a total of 575.0749 he of forest land including Gokak and Belgaum divisions has been proposed to be utilized for the implementation of Ghatta Basavanna Drinking Water Project under the Forest Conservation Act-1980 in the e-Parivesha software as per proposal No. FP/KA/WATER/65437/2020 and the proposal has been submitted by the beneficiary (Executive Engineer, Kanini, GRBSS Division - 3, Gokak)

As per reference (1), on 08.03.2022, under your esteemed chairmanship, it was decided in the meeting to identify and allocate a total of 1716-10 (Acre-Guntas) revenue lands in Gokak, Savadathi and Athani taluks under Ghattaprabha Forest Division, Gokak as non - forest areas to establish compensatory plantations in place of the forest area which is to be provided for the said project.

Accordingly, in reference (2), the Executive Engineer, Kanini, GRBCC Division - 3, Gokak has requested this office to

issue Suitability Certificate for the remedial forestation in the proceedings of the meeting dated 08.03.2022.

As per reference (3), this office has issued a Suitability Certificate subject to the condition that, the said non – forest land should not be the subject of any claims, the said lands should be free from encroachments and if there are any encroachments, the allotment order will be taken only for the areas which are available exactly free from encroachments within the area allotted to the department.

As per reference (4), Assistant Inspector General of Forests, Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) has sought for information from the beneficiary company regarding the encroachments in the said area.

As per reference (5) based on the report of the daily newspaper 'The Bangalore Mirror' dated 02.07.2024, the Hon'ble National Green Tribunal has suo motto recommended the encroached land in the compensatory non-forest area designated under the Forest Conservation Act-1980 for the implementation of the Ghatta Basavanna Drinking Water Project and has issued notices to the Union Ministry of Environment, Forest & Climate Change, Principal Chief Conservator of Forests, (Head of Forest Force), Karnataka and Chief Wildlife Warden, Karnataka. Further, the hearing of the case has been transferred to the Southern Zonal Bench, Chennai, for hearing. The next hearing has been fixed for 23.09.2025. And as per reference (6), Assistant

Conservator of Forests, Ramadurga Sub-Division, Ramadurga has been appointed as the Litigation Officer, and he has submitted a report and documents regarding this case to the authorized lawyer. And he has requested this office to provide information on the steps taken by the district administration to clear the encroached land in the compensatory non-forest area mentioned in reference (8), on the advice of the authorized lawyer.

Further, as per reference (7) in the earlier case, it has been respectfully requested to survey the encroached revenue lands in the identified compensatory non-forest areas and provide the information with respect to available (non-encroached) net area along with the map and give appropriate directions to the concerned officials. But no information has been received from your office in this regard. Therefore, since information has to be submitted to the court in this regard, it is hereby requested to take appropriate action to clear the encroached revenue lands in the identified compensatory non-forest areas.

Yours Faithfully

Deputy Conservator of
Forests, Ghataprabha Division,
Gokak

- A copy has been respectfully submitted to the Honourable Chief Conservator of Forests, Belgaum Circle, Belgaum for information.
- A copy has been sent to the beneficiary organization – Executive Engineer, Kanini, GRBCC, Division – 3, Gokak for necessary action.
- A copy has been sent to the Assistant Conservator of Forests, Ramadurga and Rayabagh for information.

Deputy Conservator of
Forests, Ghataprabha Division,
Gokak